

ther everything and not this way, not like that. Mr. Dattasahib, we have to muster the strength of all; we have not to segregate it as you are doing.

With these words, I hope I have met by and large all the points made out by the members who have participated in this debate. I am thankful to them for their valuable participation and useful suggestions. We will pass on all the specific points made by individual members for attendance.

MR. DEPUTY SPEAKER : I shall now put the Demands for Grants on Account relating to the state of Punjab for 1988-89 to vote. The question is :

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during the year ending on the 31st day of March 1989 in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 29.”

The motion was adopted.

MR. DEPUTY SPEAKER : I shall now put the Supplementary Demands for Grants (Punjab) for 1987-88 to vote

The question is :

“That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1988 in respect of heads of demands entered in the second column thereof against Demands

Nos. 1 to 4, 6, 8, 10, 12 to 18, 20 to 26, 28 and 29.”

The motion was adopted.

17.56 hrs.

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL, 1988*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1988-89.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1988-89.”

The motion was adopted.

SHRI B.K. GADHVI : Sir, I introduce the Bill. I beg to move :

“That the Bill to provide for the withdrawal of certain sums from and out the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1988-89, be taken into consideration.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill to provide for the withdrawal of certain sums from

*Published in Gazette of India Extraordinary Part II, section 2.

£Introduced/moved with the recommendation dated 24.3.88 of the President,

and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1987-88, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : We will now take up Clause by Clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That clause 1, the enacting formula and the long title stand part of the Bill.

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI B.K. GADHVI : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

17.58 hrs.

PUNJAB APPROPRIATION BILL,
1988*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to move for leave

to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1987-88.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1987-88."

The motion was adopted.

SHRI B.K. GADHVI . Sir, I introduce the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1987-88, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1987-88, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : We will now take up Clause by Clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*Published in Gazette of India, Extraordinary Part II, section 2 dated 24.3.1988.

£Introduced/moved with the recommendation of the President.

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

“That clause I, the enacting formula and the long Title stand part of the Bill.

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

18 hrs.

SHRI B.K. GADHVI : Sir, I beg to move :

“That the Bill be passed”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed”

The motion was adopted.

16.0½ hrs

RE : TAMIL NADU BUDGET, ETC.

[English]

MR. DEPUTY SPEAKER : Let us now take up General Discussion. Discussion and Voting on the Demands for Grants on Account in respect of the Budget for the State of Tamil Nadu for 1988-89; and Supplementary Demands for Grants 1987-88. (Interruptions)

SHRI SURESH KURUP (Kottayam) : We will take it up tomorrow. It is already 6 P.M. (Interruptions)

SHRI P. KOLANDAIVELU (Gopichettipalayam) : Tomorrow we can skip over lunch and finish it. (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : Of course, we can understand the feelings of the hon. Members. But this is a financial Bill and it has to go to Rajya Sabha. (Interruptions)

SHRI P. KOLANDAIVELU : Rajya Sabha will sit up to 30th.

SHRI B.K. GADHVI : Before 30th March, the respective States will have to notify it and they have to draw the amount. (Interruptions)

SHRI P. KOLANDAIVELU : The time allotted for Punjab Budget was two hours, but we have taken four hours. (Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCAST (SHRI H.K.L. BHAGAT) : I was under the impression that the debate has already started for it. Since the debate is yet to start, we can take it up tomorrow.

MR. DEPUTY SPEAKER : We will take it up tomorrow.

18.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 25, 1988/ Chaitra 5, 1910 (Saka)